

RATIFIED

Minutes of Meeting No.23/11 held on 07.09.2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 23/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 07.09.2010 under the Chairmanship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A 7 th Floor	23063802 Extn. 2454	DC(MSME),N.B.
4.	Sh. A.K. Aggarwal	3 rd Floor		D/o C&PC
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. B. D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
7.	Sh. Rajiva Kumar, Dy. D.G.F.T	207	23061562 Ext. 232	DGFT, UB
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases. The decision taken thereon were as under: -

1	Case No.:24/18/80-ALC2/2010	Party Name:VOLTAS LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00277/AM11/	RLA File :03/95/040/00787/AM10/	Lic.No/Date:0310565255 18.03.2010	
	Decision : On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

2	Case No.:25/18/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00278/AM11/	RLA File :03/94/040/01007/AM10/	Lic.No/Date:0310568509 07.04.2010	
	Decision : On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

3	Case No.:17/18/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00270/AM11/	RLA File :34/24/040/00010/AM11/	Lic.No/Date:3410026891 26.04.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.10.2010.			

	Case No.:29/18/80-ALC2/2010	Party Name:VIJAY TRANSTECH PVT. LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
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4	HQ File :01/80/050/00282/AM11/	RLA File :03/95/040/00118/AM11/	Lic.No/Date:0310575321 20.05.2010	
Decision : On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.				

5	Case No.:18/18/80-ALC2/2010	Party Name:NEWTON ENGINEERING AND CHEMICALS LTD,	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00271/AM11/	RLA File :34/24/040/00034/AM11/	Lic.No/Date:3410027089 28.05.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.3,4,5,11 & 11A of the Standard Deficiency Format.				

6	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:12.10.2010
Decision : The committee noted that the firm's application has been sent to DIPP for examination and comments and decided to forward a copy of firm's application to DIT also for their comments. It was decided to defer the case on 12.10.2010.				

7	Case No.:38/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00291/AM11/	RLA File :04/24/040/00018/AM11/	Lic.No/Date:0410114141 31.05.2010	Defer Date:12.10.2010
Decision : The Committee observed that reply of the firm had not been received by this office. The Committee, therefore, decided to remind the firm and inform that their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.				

8	Case No.:44/18/80-ALC2/2010	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00297/AM11/	RLA File :31/24/040/00045/AM11/	Lic.No/Date:3110043547 11.06.2010	
Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty weight of export products from S.No. 1 to 5 may be specified as 12355 Kgs., 17188 Kgs., 6958 Kgs., 1887 Kgs. & 1414 Kgs respectively. 2. Total net empty weight of export products may be specified as 39802 Kgs. containing 3176 Kgs. of stainless				

steel.

3. Import items from S.No 1 to 9 may be allowed on net to net basis with accountability clause

4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 10, 11 & 12 and quantities of these items may be allowed as 2749.8 Kgs., 329 Kgs & 415.7 Kgs respectively inclusive of 10% wastage

The Regional Authority may take necessary action accordingly.

9	Case No.:4/13/80-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00180/AM11/	RLA File :05/24/040/00100/AM11/	Lic.No/Date:0510266016 14.06.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the firm’s application has been sent to DHI and DIPP on 20.8.2010 for examination and comments. The Committee again directed the firm’s application again forwarded to DHI. The case may be re-listed on 12.10.2010			

10	Case No.:20/18/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00273/AM11/	RLA File :05/23/040/00056/AM11/	Lic.No/Date:0510266063 15.06.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as per SION C-814 for Engineering Products. The Regional Authority may take necessary action accordingly.			

11	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Specification of Export item. 3. Copy of Export order. 4. Break up of each size/type of export product 5. Sl no 11 of SDL for each size/type of export product. 6. Thickness of item of import.			

12	Case No.:16/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00269/AM11/	RLA File :61/24/040/00023/AM11/	Lic.No/Date:6110000459 17.06.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Items of export and import appears to be same namely, Gas Analyser for continuous ambient air quality monitoring system. Firm may clarify the same and indicate the details of manufacturing activity to be undertaken on the import item.			

13

Case No.:26/18/80-ALC2/2010	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
HQ File :01/80/050/00279/AM11/	RLA File :08/24/040/00101/AM10/	Lic.No/Date:0810089805 17.06.2010	
Decision : As per written comments of C&PC vide their OM No. 46011/74/2007-PC-II dt.16.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be exported		Quantity	
Pipeline Pigs & Spares Thereof		148 Nos. (Weight 1766 kg +/-2%)	
Raw-material Recommended for import		Quantity	
1. Polyurethane Prepolymer		1634.20 kg	
2. Curative (Additive)		181.44 kg	
The Regional Authority may take necessary action accordingly.			

14	Case No.:30/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00283/AM11/	RLA File :07/24/040/00080/AM11/	Lic.No/Date:0710072309 17.06.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them to expediting their comments. The case may be re-listed on 12.10.2010.			

15	Case No.:31/18/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00284/AM11/	RLA File :03/95/040/00211/AM11/	Lic.No/Date:0310579476 18.06.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as per SION C-1829 for Engineering Products. It was further decided that RA should be asked to why the application being considered in para 4.7 when the SION are already notified for the item.			
	The Regional Authority may take necessary action accordingly.			

16	Case No.:1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: -			
	- Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. - Export item in number - Export item Composition - Firm to clarify how watage indicated at Appendix 11 A is zero. - Specification of itemn no 3 to 6. - Specific use of item no 4 & 5.			

17	Case No.: 14/18/80-ALC2/2010	Party Name:AUXEIN MEDICAL	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00267/AM11/	RLA File :05/23/040/00062/AM11/	Lic.No/Date:0510266901 24.06.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.3,4,5, & 11 of the Standard Deficiency Format.			

18	Case No.: 40/18/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00293/AM11/	RLA File :05/23/040/00077/AM11/	Lic.No/Date:0510267549 05.07.2010	Defer Date:12.10.2010
	Decision : The representative of the DHI informed the Committee that they have not received the firm's reply. It was decided by the Committee to refer the copy of firm's reply to DHI for examination and comments. The case may be relisted on 12.10.2010.			

19	Case No.: 41/18/80-ALC2/2010	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00294/AM11/	RLA File :05/23/040/00080/AM11/	Lic.No/Date:0510267550 05.07.2010	Defer Date:12.10.2010
	Decision : The Committee observed that reply of the firm had not been received by this office. The Committee, therefore, decided to remind the firm to submit reply failing which their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.			

20	Case No.: 43/18/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00296/AM11/	RLA File :05/23/040/00091/AM11/	Lic.No/Date:0510267552 05.07.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. The Firm furnish Justification of requirement of Raw material & supported by Drawing documents.			

21	Case No.: 42/18/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00295/AM11/	RLA File :05/23/040/00092/AM11/	Lic.No/Date:0510267568 06.07.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. The Firm furnish Justification of requirement of Raw material & supported by Drawing documents.			

22	Case No.: 45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be			

received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.10.2010.

23	Case No.: 47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:12.10.2010
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.10.2010.				

24	Case No.: 39/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00292/AM11/	RLA File :04/24/040/00047/AM11/	Lic.No/Date:0410115365 08.07.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.1,6, & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos. 43 to 45 & 48.				

25	Case No.: 46/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00299/AM11/	RLA File :04/24/040/00044/AM11/	Lic.No/Date:0410115366 08.07.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.1,6, & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos.44, 45 & 53.				

26	Case No.: 1/18/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00254/AM11/	RLA File :05/24/040/00126/AM11/	Lic.No/Date:0510267954 12.07.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy to the firm) to forward the firm's application at earliest. The case may be re-listed on 12.10.2010.				

27	Case No.: 2/18/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00255/AM11/	RLA File :34/24/040/00056/AM11/	Lic.No/Date:3410027487 12.07.2010	
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.				

The Regional Authority may take necessary action accordingly.

28	Case No.:3/18/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00256/AM11/	RLA File :34/24/040/00057/AM11/	Lic.No/Date:3410027488 12.07.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

29	Case No.:4/18/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Closed
	HQ File :01/80/050/00257/AM11/	RLA File :07/24/040/00127/AM11/	Lic.No/Date:0710072847 12.07.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

30	Case No.:5/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00258/AM11/	RLA File :31/24/040/00058/AM11/	Lic.No/Date:3110043947 13.07.2010	Defer Date:12.10.2010
	Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

31	Case No.:6/18/80-ALC2/2010	Party Name:ASKAR MICRONS PVT. LTD.	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00259/AM11/	RLA File :07/24/040/00105/AM11/	Lic.No/Date:0710072866 13.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.10.2010.			

32	Case No.:7/18/80-ALC2/2010	Party Name:MCNALLY BHARAT ENGG. CO. LTD.	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00260/AM11/	RLA File :02/24/040/00057/AM11/	Lic.No/Date:0210144971 13.07.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

33	Case No.:8/18/80-ALC2/2010	Party Name:MVS ENGINEERING LTD	Meet No/Date:23/80- ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00261/AM11/	RLA File :05/24/040/00138/AM11/	Lic.No/Date:0510268101 12.07.2010	Defer Date:12.10.2010

Decision : The committee directed that a copy of firm's application be sent to DIPP for their examination and comments. The case was deferred on 12.10.2010.

34	Case No.:9/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00262/AM11/	RLA File :03/95/040/00155/AM11/	Lic.No/Date:0310583268 13.07.2010	Defer Date:12.10.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format, export product wise. 2. Detailed calculations for the requirement of Pipes/Tubes at Sl. No. 4 &5 of the list of import items supported by the Drawings of tube bundles of heat exchangers.			

35	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	Defer Date:12.10.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 12.10.2010.			

36	Case No.:11/18/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00264/AM11/	RLA File :61/24/040/00031/AM11/	Lic.No/Date:6110000468 13.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 12.10.2010.			

37	Case No.:12/18/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00265/AM11/	RLA File :61/24/040/00032/AM11/	Lic.No/Date:6110000469 13.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 12.10.2010.			

38	Case No.:52/18/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.10.2010.			

39	Case No.:13/18/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00266/AM11/	RLA File :03/95/040/00294/AM11/	Lic.No/Date:0310583509 14.07.2010	Defer Date:12.10.2010
Decision : The Committee observed that reply of the firm had not been received by this office. The Committee, therefore, decided to remind the firm to submit the reply failing which their case will be rejected without any further notice. The case may be re-listed on 12.10.2010				

40	Case No.:27/18/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00280/AM11/	RLA File :04/24/040/00081/AM11/	Lic.No/Date:0410115530 14.07.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.1, 6 & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos.16, 17, 24 & 30.				

41	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight (Item wise). 3. Use of each component proposed for import in the manufacture of export product. 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes/tubes/low fin tubes proposed for import. 6. Information in respect of Sl.No.4,5,9 & 11 of SDL export product wise. 7. Weight of different types of welding material proposed to be imported giving calculation and justifying quantity of import.				

42	Case No.:22/18/80-ALC2/2010	Party Name:SAI DIVYA ENGINEERS	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00275/AM11/	RLA File :09/24/040/00047/AM11/	Lic.No/Date:0910042702 19.07.2010	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy) to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 12.10.2010.				

Case No. :23/18/80-ALC2/2010	Party Name:MIPLA LOV	Meet No/Date:23/80-	Status:
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43	Case No.:23/18/80-ALC2/2010	Party Name:MHFALLO I ,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00276/AM11/	RLA File :04/24/040/00089/AM11/	Lic.No/Date:0410115635 19.07.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- - Words “containing 75% Tungsten and 25% Copper” may be suffixed with the description of export product. - Taking clue form SION at C – 2022, quantity of import item may be allowed as 874.9 Kgs. inclusive of a wastage of 5%. The Regional Authority may take necessary action accordingly.			

44	Case No.:34/18/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00287/AM11/	RLA File :03/94/040/00347/AM11/	Lic.No/Date:0310584081 19.07.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them to expedite their comments. The case may be re-listed on 12.10.2010.			

45	Case No.:32/18/80-ALC2/2010	Party Name:STOCK REDLER INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00285/AM11/	RLA File :07/24/040/00097/AM11/	Lic.No/Date:0710073084 20.07.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

46	Case No.:35/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00288/AM11/	RLA File :03/95/040/00252/AM11/	Lic.No/Date:0310584232 20.07.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- - Net empty export weight of 1027.722 MT may be specified with the quantity of export product. - Word “Relevant” may be prefixed with the descriptions of import items at S. Nos. 1 & 3. - Quantity of import item at Sl.No.1 may be allowed as 1.03 Kgs/Kg content in the export product as claimed by the firm. - Weights of 18.753 MT, 5.068 MT, 2.176 MT & 0.66 MT may be specified with the quantities of import items at S.Nos. 2, 4, 5 & 6 respectively and the same may be allowed on net to net basis. - Quantity of import item at S.No. 3 may be allowed as 150 Meters(5964 Kgs.) inclusive of 2% wastage. - Quantities of import items at S.Nos. 7, 8 & 9 may be allowed as 10379 Kgs. each. - Import of components may be allowed with accountability clause The Regional Authority may take necessary action accordingly.			

Case No.:53/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
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47	HQ File :01/80/050/00306/AM11/	RLA File :09/24/040/00133/AM11/	Lic.No/Date:0910042746 20.07.2010	Defer Date:12.10.2010
Decision : The committee directed to send a copy of firm's application to DHI for their examination and comments. The case was deferred for 12.10.2010.				
48	Case No.:54/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00307/AM11/	RLA File :09/24/040/00138/AM11/	Lic.No/Date:0910042748 20.07.2010	Defer Date:12.10.2010
	Decision : The committee directed to send a copy of firm's application to DHI for their examination and comments. The case was deferred for 12.10.2010.			
49	Case No.:55/18/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00308/AM11/	RLA File :09/24/040/00130/AM11/	Lic.No/Date:0910042767 20.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 12.10.2010.			
50	Case No.:33/18/80-ALC2/2010	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00286/AM11/	RLA File :08/24/040/00084/AM11/	Lic.No/Date:0810090670 21.07.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010: - 1. Information in respect of Sl.No.4,5,11 & 11A of the Standard Deficiency Format.			
51	Case No.:36/18/80-ALC2/2010	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00289/AM11/	RLA File :03/95/040/00274/AM11/	Lic.No/Date:0310584529 22.07.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms on repeat basis as per advance authorization No. 0310548455 dated 1.12.2009 in Meeting No. 44/80 dated 02.02.2010 and in respect of the subject advance authorization as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 3412.5 Kgs. inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 4680 Kgs & 4021.875 Kgs respectively inclusive of 95% wastage after 1/3 rd recovery The Regional Authority may take necessary action accordingly.			
52	Case No.:37/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:12.10.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

53	Case No.:48/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status Deferred
	HQ File :01/80/050/00301/AM11/	RLA File :31/24/040/00061/AM11/	Lic.No/Date:3110044086 23.07.2010	Defer Date:12.10.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

54	Case No.:49/18/80-ALC2/2010	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
	HQ File :01/80/050/00302/AM11/	RLA File :07/24/040/00131/AM11/	Lic.No/Date:0710073159 26.07.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of Export Product may also be specified as 570 Nos. in addition to its quantity as 30000 Kgs. 2. Quantity of import item may be allowed as 36667 Kgs inclusive of 22.2 % wastage after 1/3 rd recovery. The Regional Authority may take necessary action accordingly.			

55	Case No.:50/18/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00303/AM11/	RLA File :07/24/040/00083/AM11/	Lic.No/Date:0710073162 26.07.2010	Defer Date:12.10.2010
	Decision : The committee noted that the firm's application was sent to DHI. However, it was decided to send a copy of firm's application DIT also for their examination and comments, as the subject pertains to them. The case was deferred for 12.10.2010.			

56	Case No.:51/18/80-ALC2/2010	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Deferred
	HQ File :01/80/050/00304/AM11/	RLA File :31/24/040/00016/AM11/	Lic.No/Date:3110044106 26.07.2010	Defer Date:12.10.2010
	Decision : The Committee observed that DL was already issued to the firm vide this office letter dt.31.08.2010, reply of the firm had not been received by this office calling for certain information. The Committee, therefore, decided to remind the firm to submit the reply failing which their case will be rejected without any further notice. The case may be re-listed on 12.10.2010			

57

Case No.:1/19/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
HQ File :01/80/050/00310/AM11/	RLA File :05/24/040/00154/AM11/	Lic.No/Date:0510269550 03.08.2010	
Decision : As per written comments of C&PC vide their OM No.46011/91/2006-PC.II dt.23.06.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be exported		Quantity	
Gudel Airway		500000 Nos.	
Raw-material sought to be Imported		Quantity	
1. LDPE Granules		1.05 kg/kg content in the export	

2. ABS Granules	product. 1.05 kg/kg content in the export product.
3. Medical Kraft Paper (GSM 70+/-20%)	As per packing Policy
4. Soft Blister Film / Thermoforming Blister Sheet (250 microns+/-10%)	As per packing Policy

The Regional Authority may take necessary action accordingly.

Case No.:2/19/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:23/80-ALC2/2010 07.09.2010	Status: Approved
HQ File :01/80/050/00311/AM11/	RLA File :05/24/040/00165/AM11/	Lic.No/Date:0510269599 03.08.2010	
58 Decision : As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms on repeat basis as per advance authorization No. 0510259916 dated 05.03.2010 in Meeting No. 6/80 dated 11.05.2010 and in respect of the subject advance authorization as under:- 1. Net weight of export product may be specified as 333 Kgs. 2. Quantity of import item may be allowed as 1398.6 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.			

Sl.No.204

Case No. A/R- 67	M/s. IDMC	HQ F.No.01/80/50/00477/AM10/DES-I	Lic. No. & Date
Meeting No.23/11	Limited Vithal	RLA No.34/24/040/00104/AM10	3410025225
Date: 07.09.2010	Udyognagar	Revision of norms	dt.30.09.2009

As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of 32091 Kgs may be specified with the quantity of export product.
2. Words “ Steam Condensate Collection Vessel/Compensator” may be prefixed with the descriptions of import items at Sl. Nos. 45 & 46.
3. Word “ Relevant” may be prefixed with the descriptions of import items from Sl. No. 67 to 86 and 114 to 116.
4. Import item at Sl. No 66 may be deleted as the same is not required.
5. Import items from Sl. No. 1 to 65 & 67 to 234 may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Sl.No.205

Case No. A/R- 68	M/s. Sona	HQ F.No.01/81/50/00074/AM04/DES-I	Lic. No. & Date
Meeting No.23/11	Okegawa	RLA No.03/88/040/00675/AM03	0510080047
Date: 07.09.2010	Precision Forging Ltd., New Delhi	Ratification of norms	dt.05.02.2003

The representative of DHI present in the meeting informed the Committee that the firm has applied for ratification of norms for supply of Differential Bevel gear and pinion. There are two SIONS namely C-1381 & C-1723 . But the firm is applying for ratification under para 4.7 under no norms basis in stead of availing under SION. When the firm is asked to submit information it is either referring to the decision which is very old or the SIONS.

There are two manufacturing methods, one is by forging process & the other is from bars. The wastage & the consumables allowed are different in both the SIONS. DHI recommended that to understand the manufacturing process & wastage involved, the firm should be asked to appear for DH with sample of export product, raw material &

& wastage involved, the firm should be asked to appeal for it with sample of export product, raw material & catalogues etc. The Committee decided to examine the case on file for verifying whether the details of manufacturing process are available in file and decided the case accordingly.

Sl.No.206

Case No. A/R- 70	M/s. Sarastwati	HQ F.No.01/80/50/01187/AM08/DES-I	Lic. No. & Date
Meeting No.23/11	Industrial	RLA No.05/24/040/00757/AM08	0510214345
Date: 07.09.2010	Syndicate Ltd.,	Ratification of norms	dt.03.01.2008

As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of export products from at Sl. No. 1, 2, 5 & 8 may be corrected as 129.878 MT, 94.267 MT, 90.368 MT & 46.865 MT respectively.
2. Quantity of import item at Sl. No 3 may be allowed as 376 MT inclusive of 3.1 % wastage.
3. Quantity of import item at S.No.8 may be allowed as 113 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 66.418 MT inclusive of 26.6 % wastage after 20 % recovery .
4. Quantity of import item at S.No.9 may be allowed as 50 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 24 MT inclusive of 25 % wastage after 20 % recovery
5. Quantity of import item at S.No.10 may be allowed as 140 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 238.2 MT inclusive of 23.9 % wastage after 20 % recovery)

The Regional Authority may take necessary action accordingly.

Sl.No.207

Case No. A/R- 72	M/s. The	HQ F.No.01/80/50/00075/AM10/DES-I	Lic. No. & Date
Meeting No.23/11	Saraswati	RLA No.05/24/040/00057/AM10	0510240867
Date: 07.09.2010	Industrial Syndicate Ltd.,	Ratification of norms	dt.05.05.2009

As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl. No 5 may be allowed as 2669 Meters (4173 Kgs.) inclusive of 2 % wastage.
2. Quantity of import item at S.No.11 may be allowed as applied for i.e. 1 MT inclusive of 4 % wastage.
3. Quantity of import item at S.No.36 may be allowed as 15758 Meters (14081 Kgs.) inclusive of 2 % wastage.

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 12.10.2010

“For increase in weights of import items at Sl. Nos. 5, 15, 25, 36, 46 & 47, firm may be advised to submit revised material balancing i.e information in respect of Sl. No 4 & 5 of Standard Deficiency Format.”

Sl.No.208

Case No. A/R- 73	M/s. The	HQ F.No.01/80/50/01188/AM08/DES-I	Lic. No. & Date
Meeting No.23/11	Saraswati	RLA No.05/24/040/00757/AM08	0510214271
Date: 07.09.2010	Industrial Syndicate Ltd.,	Ratification of norms	dt.01.02.2008

As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl. No. 4 may be allowed as 28300 Meters (35609 Kgs.).
2. Weight of import item at Sl. No. 6 may be modified as 17730 Kgs.

The Regional Authority may take necessary action accordingly.

Sl.No.209

Case No. A/R- 76	M/s. Delkor	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No.23/11	Technik India Pvt.	RLA No.07/24/040/00457/AM08	0710053565
Date: 07.09.2010	Ltd., Bangalore	Ratification of norms	dt.27.09.2007

The committee observed that the firm's request not clear as per DIPP comments. However, it was decided by the committee the written comments of DIPP examination on file as under:

“It may be clarified to the firm that Export Weight also includes weight of other inputs other than imported Stainless Steel plates and quantity of import item i.e. Stainless Steel plates has been allowed as applied for inclusive of 5 % wastage.”

The case may be re-listed on 12.10.2010.

Sl.No.210

Case No. A/R- 77	M/s. Kamal Rubber Plast Industries Ltd.,	HQ F.No.01/80/50/01240/AM09/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.05/24/040/00477/AM09	0510230022
Date: 07.09.2010		Ratification of norms	dt.27.10.2008

The Committee observed that the comments called for from DIPP are yet to be received. The Committee, therefore, decided to remind DIPP (Sh. Shaish Kumar, IA) to expediting their comments. The case may be re-listed on 12.10.2010.

Sl.No.211

Case No. A/R- 78	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.05/24/040/00940/AM08	0510217768
Date: 07.09.2010		Revision of norms	dt.12.03.2008

The Committee observed that reply of the firm had not been received by this office despite reminders. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which the case will be rejected. The case may be re-listed on 12.10.2020.

Sl.No.212

Case No. A/R- 79	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.05/24/040/00435/AM09	0510228787
Date: 07.09.2010		Revision of norms	dt.03.10.2008

The Committee observed that reply of the firm had not been received by this office despite reminders. The Committee, therefore, decided to remind to the firm to submit reply failing which their case will be rejected without any further notice. The case may be re-listed on 12.10.2020.

Sl.No.213

Case No. A/R- 80	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/50/00553/AM10/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.03/94/040/00776/AM09	0310544095
Date: 07.09.2010		Amendment / correction of norms	dt.05.11.2009

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Sl.No.214

Case No. A/R- 81	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/50/00781/AM10/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.03/94/040/00886/AM10	0310559418
Date: 07.09.2010		Amendment / correction of norms	dt.10.02.2010

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Sl.No.215

Case No. A/R- 82	M/s. Injectoplast Pvt. Ltd., Kanpur	HQ F.No.01/80/50/00266/AM10/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.06/24/040/00009/AM10	0610015869
Date: 07.09.2010		Ratification of norms	dt.10.07.2009

The representative of the DHI informed the Committee that the case is under examination. However, it was decided to send a copy of representation to C&PC also for their comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Sl.No.216

Case No. A/R- 84	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01664/AM09/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.03/95/040/00828/AM09	0310501993
Date: 07.09.2010		Revision of norms	dt.09.01.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Sl.No.217

Case No. A/R- 85	M/s. Macmet India Ltd.,	HQ F.No.01/80/50/00480/AM09/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.02/24/040/00032/AM09	0210113458
Date: 07.09.2010		Ratification of norms	dt.11.06.2008

The committee observed that the case was earlier cleared by DHI. It was decided to first examine the case on file to understand the request of the firm and examine further. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Sl.No.218

Case No. A/R- 86	M/s. Filter Manufacturing Industries Pvt. Ltd., Kolkata	HQ F.No.01/80/50/00381/AM09/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.02/24/040/00054/AM06	0210079402
Date: 07.09.2010		Ratification of norms	dt.22.06.2005

As per written comments of DIPP communicated vide their U.O. note dt.07.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Total net weight of export product may be specified as 92.05 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs/Kg. content in the export product after taking clue from SION C-1799.
3. Import items at Sl. No 2, 3 & 4 may be deleted as the same are not required by the firm

The Regional Authority may take necessary action accordingly.

Sl.No.219

Case No. A/R- 87	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01801/AM09/DES.I	Lic.No. & Date
Meeting No.23/11		RA.F.No.04/24/040/00260/AM09	0410102466
Date: 07.09.2010		Ratification of norms.	dt.19.02.2009

The representative of the DHI informed the Committee that the firm furnish reply after personal hearing. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Sl.No.220

Case No. A/R- 88	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.05/23/040/00093/AM10	0510252255
Date: 07.09.2010		Revision of norms	dt.10.11.2009

The Committee observed that reply of the firm had not been received by this office despite reminders. The Committee, therefore, decided to remind to the firm to submit reply failing which their case will be rejected without any further notice. The case may be re-listed on 12.10.2020.

Sl.No.221

Case No. A/R- 89	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.05/23/040/00145/AM10	0510255715
Date: 07.09.2010		Revision of norms	dt.06.01.2010

The Committee observed that reply of the firm had not been received by this office despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which the case will be rejected and no further representation will be entertained. The case may be re-listed on 12.10.2020.

Sl.No.222

Case No. A/R- 90	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No.23/11		RLA No.05/23/040/00099/AM10	0510252923
Date: 07.09.2010		Revision of norms	dt.19.11.2009

The Committee observed that reply of the firm had not been received by this office despite reminders. The Committee, therefore, decided to remind to the firm to submit reply failing which will be rejected without any further notice. The case may be re-listed on 12.10.2020.

S.No.223

Case No. A/R- 116	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No.23/11		RA.F.No04/24/040/00197/AM09	0410099963
Date: 07.09.2010		Ratification of norms.	dt.12.11.2008

The representative of the DHI informed the Committee that the firm should furnish reply after personal hearing. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Case No. A/R- 95	M/s. BGR Energy	HQ F.No.01/80/50/01202/AM07/DES.I	Lic.No. & Date
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Case No. A/R. - 83	M/s. BOK Energy	HQ F.No.01/80/30/01202/AM07/DES-I	Lic.No. & Date
Meeting No.23/11	Systems Ltd., Chennai	RA.F.No04/24/040/00370/AM07	0410087012
Date: 07.09.2010		Ratification of Norms.	dt.18.01.2007

The representative of the DHI informed the Committee that the case was under their examination. The case file handed over to the representative of DHI in the meeting. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.37

Case No. C - 10	M/s. Amar Equipment	HQ F.No.01/80/162/00050/AM11/DES-I/
Meeting No.23/11	Pvt. Ltd., Mumbai	
Date: 07.09.2010		Fixation of SION for "Laboratory Autoclave, Spare Assembly of Autoclave"

The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them to expediting their comments. The case may be re-listed on 12.10.2010.

S.No.38

Case No. C - 11	M/s. D & H Engineering	HQ F.No.01/80/162/00205/AM11/DES-I/
Meeting No.23/11	(Bharat) Pvt. Ltd.,	Fixation of SION in respect of 100% EOU for the export product "Eye Ends, Piston Heads, Valve Bodies, Gear Levers, Takos, Dump Ends, End Caps"
Date: 07.09.2010	Navasari	

As per written comments of DHI vide their UO No.1A/1/10-TSW(B)/459 dated 08.09.2010, the committee decided to fix the wastage norms in respect of 100% EOU for the export product "Eye Ends, Piston Heads, Valve Bodies, Gear Levers, Takos, Dump Ends, End Caps" as under:-

"The firm has applied for fixation of wastage norms of manufacture of piston heads valve bodies etc. There are 44 items. The firm is importing forgings & manufacturing the products after machining. Deputy Development Commissioner has approved above norms on 03.06.2010 for a period of six months. The norms are in order. The Committee agrees with the same."
